

ITEM NO.31

COURT NO.7

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 11238/2025

[Arising out of impugned final judgment and order dated 04-10-2024 in WP(C) No. 10782/2020 04-10-2024 in WP(C) No. 322/2021 04-10-2024 in WP(C) No. 1611/2021 04-10-2024 in WP(C) No. 3682/2021 04-10-2024 in WP(C) No. 3689/2021 04-10-2024 in WP(C) No. 3706/2021 04-10-2024 in WP(C) No. 3707/2021 04-10-2024 in WP(C) No. 3729/2021 04-10-2024 in WP(C) No. 3859/2021 04-10-2024 in WP(C) No. 4045/2021 04-10-2024 in WP(C) No. 4067/2021 04-10-2024 in WP(C) No. 4259/2021 04-10-2024 in WP(C) No. 4304/2021 04-10-2024 in WP(C) No. 4551/2021 04-10-2024 in WP(C) No. 4812/2021 04-10-2024 in WP(C) No. 5394/2020 04-10-2024 in WP(C) No. 5395/2021 04-10-2024 in WP(C) No. 14317/2021 04-10-2024 in WP(C) No. 1054/2023 04-10-2024 in WP(C) No. 4536/2023 04-10-2024 in WP(C) No. 4495/2023 04-10-2024 in WP(C) No. 4539/2023 04-10-2024 in WP(C) No. 4591/2023 04-10-2024 in WP(C) No. 4535/2023 04-10-2024 in WP(C) No. 4526/2023 04-10-2024 in WP(C) No. 4538/2023 04-10-2024 in WP(C) No. 4502/2023 04-10-2024 in WP(C) No. 1079/2023 04-10-2024 in WP(C) No. 5753/2023 04-10-2024 in WP(C) No. 5726/2023 04-10-2024 in WP(C) No. 5102/2023 04-10-2024 in WP(C) No. 2614/2023 04-10-2024 in WP(C) No. 7549/2023 04-10-2024 in WP(C) No. 7553/2023 04-10-2024 in WP(C) No. 7644/2023 04-10-2024 in WP(C) No. 7756/2023 04-10-2024 in WP(C) No. 8200/2023 04-10-2024 in WP(C) No. 8947/2023 04-10-2024 in WP(C) No. 8948/2023 04-10-2024 in WP(C) No. 8973/2023 04-10-2024 in WP(C) No. 8996/2023 04-10-2024 in WP(C) No. 10031/2023 04-10-2024 in WP(C) No. 10063/2023 04-10-2024 in WP(C) No. 10064/2023 04-10-2024 in WP(C) No. 6089/2023 04-10-2024 in WP(C) No. 10606/2023 04-10-2024 in WP(C) No. 10867/2023 04-10-2024 in WP(C) No. 10870/2023 04-10-2024 in WP(C) No. 12222/2023 04-10-2024 in WP(C) No. 13172/2023 04-10-2024 in WP(C) No. 13173/2023 04-10-2024 in WP(C) No. 13174/2023 04-10-2024 in WP(C) No. 13175/2023 04-10-2024 in WP(C) No. 13179/2023 04-10-2024 in WP(C) No. 13186/2023 04-10-2024 in WP(C) No. 13187/2023 04-10-2024 in WP(C) No. 13188/2023 04-10-2024 in WP(C) No. 13190/2023 04-10-2024 in WP(C) No. 13191/2023 04-10-2024 in WP(C) No. 13192/2023 04-10-2024 in WP(C) No. 13193/2023 04-10-2024 in WP(C) No. 13197/2023 04-10-2024 in WP(C) No. 13196/2023 04-10-2024 in WP(C) No. 13236/2023 04-10-2024 in WP(C) No. 13237/2023 04-10-2024 in WP(C) No. 13239/2023 04-10-2024 in WP(C) No. 13240/2023 04-10-2024 in WP(C) No. 13259/2023 04-10-2024 in WP(C) No. 13260/2023 04-10-2024 in WP(C) No. 13304/2023 04-10-2024 in WP(C) No. 13379/2023 04-10-2024 in WP(C) No. 13389/2023 04-10-2024 in WP(C) No. 13417/2023 04-10-2024 in WP(C) No. 13449/2023 04-10-2024 in WP(C) No. 13453/2023 04-10-2024 in WP(C) No. 13456/2023 04-10-2024 in WP(C) No. 13469/2023 04-10-2024 in WP(C) No. 13475/2023 04-10-2024 in WP(C) No. 15263/2023 04-10-2024 in WP(C) No. 15301/2023 04-10-2024 in WP(C) No. 15302/2023 04-10-2024 in WP(C) No. 15315/2023 04-10-2024 in WP(C) No. 15334/2023 04-10-2024 in WP(C) No. 15336/2023 04-10-2024 in WP(C) No. 15618/2023 04-10-2024 in WP(C) No. 15639/2023 04-10-2024

in WP(C) No. 16361/2023 04-10-2024 in WP(C) No. 14141/2023 04-10-2024 in WP(C) No. 14150/2023 04-10-2024 in WP(C) No. 55/2024 04-10-2024 in WP(C) No. 9684/2021 04-10-2024 in WP(C) No. 1182/2022 04-10-2024 in WP(C) No. 2943/2020 04-10-2024 in WP(C) No. 1491/2021 04-10-2024 in WP(C) No. 1511/2021 04-10-2024 in WP(C) No. 3662/2021 04-10-2024 in WP(C) No. 11610/2017 04-10-2024 in WP(C) No. 8986/2023 04-10-2024 in WP(C) No. 13180/2023 04-10-2024 in WP(C) No. 436/2024 04-10-2024 in WP(C) No. 479/2024 04-10-2024 in WP(C) No. 16267/2023 passed by the High Court of Delhi at New Delhi]

UNION OF INDIA & ANR.

Petitioner(s)

VERSUS

AVIRAJ GARG

Respondent(s)

IA No. 119137/2025 - CONDONATION OF DELAY IN FILING
IA No. 119138/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

WITH

SLP(C) No. 23789/2018 (XIV)
IA No. 144550/2018 - INTERVENTION APPLICATION
IA No. 136054/2021 - INTERVENTION/IMPLEADMENT
IA No. 136055/2021 - PERMISSION TO APPEAR AND ARGUE IN PERSON

SLP(C) No. 29034/2018 (XVII-A)
FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 156694/2018
IA No. 156694/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

W.P.(C) No. 1012/2023 (PIL-W)

SLP(C) No. 28777/2024 (XIV)
FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 277467/2024
FOR impleading party ON IA 5170/2025
FOR INTERVENTION/IMPLEADMENT ON IA 5170/2025
FOR impleading party ON IA 21270/2025
FOR INTERVENTION/IMPLEADMENT ON IA 21270/2025
FOR CLARIFICATION/DIRECTION ON IA 21435/2025
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 78849/2025
FOR impleading party ON IA 82336/2025
FOR INTERVENTION/IMPLEADMENT ON IA 82336/2025
FOR impleading party ON IA 82777/2025
FOR INTERVENTION/IMPLEADMENT ON IA 82777/2025
FOR CLARIFICATION/DIRECTION ON IA 86889/2025
FOR CLARIFICATION/DIRECTION ON IA 87005/2025
FOR impleading party ON IA 87972/2025
FOR INTERVENTION/IMPLEADMENT ON IA 87972/2025
FOR CLARIFICATION/DIRECTION ON IA 87973/2025

IA No. 78849/2025 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 21435/2025 - CLARIFICATION/DIRECTION
IA No. 87973/2025 - CLARIFICATION/DIRECTION
IA No. 87005/2025 - CLARIFICATION/DIRECTION
IA No. 86889/2025 - CLARIFICATION/DIRECTION
IA No. 277467/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 82777/2025 - INTERVENTION/IMPLEADMENT
IA No. 82336/2025 - INTERVENTION/IMPLEADMENT
IA No. 21270/2025 - INTERVENTION/IMPLEADMENT
IA No. 5170/2025 - INTERVENTION/IMPLEADMENT
IA No. 87972/2025 - INTERVENTION/IMPLEADMENT

SLP(C) No. 4684/2025 (XI-B)
IA No. 43891/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

Diary No(s). 15008/2025 (XVI)
FOR ADMISSION
IA No. 120143/2025 - EX-PARTE STAY

W.P.(C) No. 294/2025 (X)
FOR EXEMPTION FROM FILING O.T. ON IA 91647/2025
IA No. 91647/2025 - EXEMPTION FROM FILING O.T.

Diary No(s). 18406/2025 (XIV)
FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
116377/2025
FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
116378/2025
FOR CONDONATION OF DELAY IN FILING ON IA 116379/2025
FOR PERMISSION TO FILE PETITION (SLP/TP/WP/..) ON IA 116382/2025
IA No. 116379/2025 - CONDONATION OF DELAY IN FILING
IA No. 116378/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 116377/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 116382/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

T.P.(C) No. 1374/2025 (XVI)
FOR ADMISSION

T.P.(C) No. 1618/2025 (XI-A)
FOR EX-PARTE STAY ON IA 139433/2025
IA No. 139433/2025 - EX-PARTE STAY

T.P.(C) No. 1697/2025 (XI)
FOR ADMISSION

T.P.(C) No. 1779/2025 (IV-A)
FOR EX-PARTE STAY ON IA 152789/2025
IA No. 152789/2025 - EX-PARTE STAY

**W.P.(C) No. 687/2025 (X)
FOR ADMISSION**

**Diary No(s). 19832/2025 (XI-B)
FOR ADMISSION**

IA No. 202979/2025 - CONDONATION OF DELAY IN REILING / CURING THE DEFECTS

IA No. 202978/2025 - EX-PARTE STAY

IA No. 202977/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

**W.P.(C) No. 955/2025 (X)
FOR ADMISSION**

IA No. 253747/2025 - CLARIFICATION/DIRECTION

IA No. 253748/2025 - EXEMPTION FROM FILING O.T.

Date : 07-11-2025 These matters were called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI**

For Petitioner(s) : Mr. N. Venkataraman, A.S.G.

Mr. Padmesh Mishra, Adv.

Mr. Ishaan Sharma, Adv.

Ms. V.c.bharathi, Adv.

Ms. Astha Singh, Adv.

Mr. V.c. Bharathi, Adv.

Mr. Vijay Awana, Adv.

Mr. Santosh Kumar, Adv.

Mr. Ajay Kumar Prajapati, Adv.

Mr. Umesh Babu Chaurasiya, Adv.

Mr. Sudarshan Lamba, AOR

Mr. Amrish Kumar, AOR

Mr. Ravindra S. Garia, AOR

Mr. Shashank Singh, Adv.

Mr. Vipin Kumar Jai, AOR

Mrs. Gurinder Jai, Adv.

Mr. Vipul Jai, Adv.

Ms. Sanjna Dua, Adv.

Mr. Utsav Singh Bains, Adv.

Mr. Prashant Pathak, Adv.

Mr. Prashant Singh, AOR

Mr. Amit Kumar Singh, AOR

Ms. K Enatoli Sema, Adv.

Ms. Chubalemla Chang, Adv.

Mr. Prang Newmai, Adv.

Mr. Sudhir Naagar, AOR

Mr. Vikas Jain, Adv.
Ms. Rajshree Singh, Adv.
Mr. Ravinder Singh, Adv.
Ms. Ragini Agarwal, Adv.
Mr. Mohit Singh, Adv.

Mr. Amrish Kumar, AOR
Mr. Ravindra S. Garia, AOR
Mr. Vipin Kumar Jai, AOR
Mrs. Rani Chhabra, AOR
Mr. Prashant Singh, AOR
Mr. Amit Kumar Singh, AOR
Mr. Sudhir Naagar, AOR
Mr. Sudarshan Lamba, AOR

For Respondent(s) : Mr. Anand Grover, Sr. Adv.
Ms. Priyanka Prakash, AOR
Mr. Rohin Bhatt, Adv.
Ms. Maitreyi Hegde, Adv.
Ms. Anjali Anil A, Adv.
Ms. Radhika Prasad, Adv.
Mr. Anoop R, Adv.

Mr. Siddharth Luthra, Sr. Adv.
Mr. Asif Ahmed, Adv.
Mr. Siddhant Buxy, AOR
Ms. Khushi Mittal, Adv.
Mr. Kartikeya Dang, Adv.
Ms. Shambhavi Padhye, Adv.

Mr. Sidharth Luthra, Sr. Adv.
Mr. Anmol Kheta, Adv.
Ms. Tanya Srivastava, AOR

Mr. Gopal Sankarnarayan, Sr. Adv.
Ms. Pallavi Langar, AOR
Mr. Sujeet Kumar Chaubey, Adv.

Mr. Sumit Kansal, AOR
Mr. Shiv Charan Garg, Adv.
Mr. Imran Khan, Adv.
Ms. Jahanvi Garg, Adv.

Mr. Abhay Choudhary M, Adv.
Ms. Anuradha Mutatkar, AOR

Mr. Ashok Agarwal, Adv.
Mr. Kumar Utkarsh, Adv.
Mr. Manoj Kumar, Adv.
Mr. Monu Kumar, Adv.

Mr. Himanshu Sahu, Adv.
Mr. Ayush Anand, AOR

Mr. Vikramjit Banejee, A.S.G.
Mr. Kartikeya Asthana, Adv.
Mr. B.k.satija, Adv.
Ms. Shruti Agrawal, Adv.
Mr. Prashant Rawat, Adv.
Mr. Sudarshan Lamba, AOR

Mr. Mrigank Prabhakar, AOR
Mr. Gautam Prabhakar, Adv.
Ms. Sakshi Banga, Adv.
Mr. Siddharth Sahu, Adv.
Ms. Astha Singh, Adv.
Mr. Nr Shwetabh, Adv.

Mr. Abhishek Kumar Gola, Adv.
Mr. Sudhir Naagar, AOR
Mr. Anshul Mehral, Adv.
Mr. Arun Kumar Nagar, Adv.
Mr. Ravinder Singh, Adv.
Ms. Ragini Agarwal, Adv.

Ms. Malvika Kapila, AOR
Ms. Tanwangi Shukla, Adv.
Ms. Harbani Shinh, Adv.
Ms. Apoorva Jain, Adv.

Mr. Harshad V. Hameed, AOR
Mr. Dileep Poolakkot, Adv.
Mrs. Ashly Harshad, Adv.
Mr. Mahabir Singh, Adv.
Mr. Anshul Saharan, Adv.

Ms. Disha Singh, AOR
Ms. Eliza Barr, Adv.

Mr. Chinmoy Pradip Sharma, A.A.G.
Mr. Ankit Roy, AOR
Mr. Irfan Hasieb, Adv.
Mr. Vijay Deora, Adv.
Mr. Aditya Agarwal, Adv.
Ms. Nimisha Menon, Adv.
Ms. Mrinalini Ramesh, Adv.

Mr. Samir Ali Khan, AOR
Mr. Pranjal Sharma, Adv.
Mr. Kashif Irshad Khan, Adv.
Ms. Eksha Sharma, Adv.
Mr. Md. Arshad, Adv.

Mr. Divyanshu Kumar Srivastava, AOR

Mr. Bharat Bagla, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Shrirang B. Varma, Adv.

Ms. Sansriti Pathak, A.A.G.
Ms. Shagufa Khan, Adv.
Mr. Aman Prasad, Adv.
Ms. Nidhi Jaswal, AOR

Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Sharma, Adv.

Ms. Suveni Bhagat, AOR
Ms. Ishita Bist, Adv.

Mr. Anando Mukherjee, AOR
Mr. Shwetank Singh, Adv.
Mr. Utkarsh Anand, Adv.

Ms. Shagun Thakur, Adv.
Ms. Neelakshi Bhadauria, Adv.
Ms. Aastha Singh, Adv.
Mr. Rukhmini Bobde, Adv.
Mr. Mohan Prasad Gupta, Adv.
Mr. Mukesh Kumar Maroria, AOR

Mr. Mrinal Elker Mazumdar, Adv.
Mr. Shashwat Parihar, Adv.
Mr. Rajesh Singh Chauhan, Adv.
Mr. Mukul Singh, Adv.
Mr. Piyush Beriwal, Adv.
Mr. Varun Chugh, Adv.
Mr. Krishna Kant Dubey, Adv.
Mr. Santosh Ramdurg, Adv.
Mr. Shreekant Neelappa Terdal, AOR

Mr. Abhay Pratap Singh, AOR
Ms. Mitali Umat, Adv.
Mr. Saksham Singh, Adv.
Mr. Aaryaan Sadanand, Adv.

Applicant-in-person, AOR

Mr. Lzafeer Ahmad B. F., AOR
Mr. Shubham Arun, Adv.
Mr. Sachin Dubey, Adv.

Mr. Sameer Shrivastava, AOR

Ms. Priyanka Prakash , AOR

Mr. Sumit Kansal, AOR

Ms. Anuradha Mutatkar, AOR

Mr. Siddhant Buxy, AOR

Mr. Ayush Anand, AOR

Mr. Sudarshan Lamba, AOR

Mr. Mrigank Prabhakar, AOR

Mr. Sudhir Naagar, AOR

Ms. Malvika Kapila, AOR

Mr. Harshad V. Hameed, AOR

Ms. Disha Singh , AOR

Mr. Ankit Roy , AOR

Mr. Samir Ali Khan, AOR

Mr. Divyanshu Kumar Srivastava, AOR

Mr. Aaditya Aniruddha Pande, AOR

Ms. Nidhi Jaswal, AOR

Ms. Suveni Bhagat , AOR

Mr. Anando Mukherjee, AOR

Mr. Abhay Pratap Singh, AOR

Applicant-in-person

Ms. Pallavi Langar, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. Delay condoned.
2. Issue notice in the fresh matters.
3. Leave granted in the Special Leave Petition(s).
4. Hearing expedited.
5. Civil Appeal arising out of SLP (C) No. 28777 of 2024 shall be the lead matter in the present batch of matters.
6. Mr. Siddharth Luthra, learned senior counsel, has apprised this Court that all the States and Union Territories are the party-respondents in W.P. (C) No. 1012 of 2023. Copies of the petitions/appeals be sent to the standing counsel for all the States/Union Territories.

7. The Registry shall include the matter(s) in the final hearing list in the month of March, 2026.

8. The parties may file short written submissions in the meantime.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
ASSISTANT REGISTRAR